



The Andhra Pradesh Medical Practitioners Registration (Amendment) Act, 1986.

Act 28 of 1986

Keyword(s):

Ayurvedic System of Medicine, Faculty, Homoeopathy, Recognized Institution, Recognised Qualification, Doctor, Registration

Amendment appended: 16 of 2018, 24 of 2018

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THE ANDHRA PRADESH MEDICAL PRACTITIONERS
REGISTRATION (AMENDMENT) ACT, 1986.

ACT No. 28 OF 1986*

[18th August, 1986]

An Act to amend the Andhra Pradesh Medical Practitioners Registration Act, 1968.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in Thirty-seventh Year of the Republic of India as follows:—

1. The Act may be called the Andhra Pradesh ^{Short title.} Medical Practitioners Registration (Amendment) Act, 1986.

2. In the Andhra Pradesh Medical Practitioners Registration Act, 1968 (hereinafter referred to as ^{Amendment of section 3 of Act 23 of 1968.} the Principal Act), in section 3; in sub-section(2),—

(i) for clause (a), the following clause shall be substituted, namely :—

“(a) two members to be elected in the prescribed manner by the members of the executive council of the University of Health Sciences in the State from amongst the persons holding any degree in modern medicine ;”;

(ii) for clause (d), the following clause shall be substituted, namely :—

“(d) the Director of Medical Education, the Director of Health and Family Welfare and any other officer performing any of the functions of either of the said Directors to be nominated by the Government, *ex-officio*.”

3. In section 5 of the Principal Act, in sub-section ^{Amendment of Section 5.} (1), in the proviso for the words “the Director of Medical and Health Services, Andhra Pradesh”, and the expression “one of the *ex-officio* members referred to in clause (d) of sub-section (2) of section 3 nominated by the Government” shall be substituted.

*Received the assent of the Governor on the 16th August, 1986. For Statement of Objects and Reasons, please see the *Andhra Pradesh Gazette*, Part IV-A Extraordinary, dated the 26th July 1986 at page 3.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 16

AMARAVATI, WEDNESDAY, APRIL 25, 2018.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 23rd April, 2018 and the said assent is hereby first published on the 25th April, 2018 in the Andhra Pradesh Gazette for general information :-

ACT No. 16 of 2018

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MEDICAL
PRACTITIONERS REGISTRATION ACT, 1968.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India, as follows:-

1. (1). This Act may be called the Andhra Pradesh Medical Practitioners Registration (Amendment) Act, 2018. Short title and commencement.
(2) It shall come into force on such date as the Government may, by notification, appoint.
2. In the Andhra Pradesh Medical Practitioners Registration Act, 1968 (hereinafter referred to as the principal Act), section 15AA shall be omitted. Omission of section 15AA. Act No.23 of 1968.
3. In the principal Act, in section 15B, after the proviso, the following proviso shall be added, namely,- Amendment of section 15B.

Central Act 102
of 1956.

“Provided further that the rendering of one year service as senior resident in Public Sector Hospitals shall not be applicable to those persons possessing Post Graduate qualification granted by the Universities or Institutions situated in foreign countries and recognized under section 12 or section 13 of the Indian Medical Council Act, 1956.”.

DUPPALLA VENKATARAMANA,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.



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PUBLISHED BY AUTHORITY

No. 24

AMARAVATI, THURSDAY, 25th OCTOBER, 2018.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 19th October, 2018 and the said assent is hereby first published on the 25th October, 2018 in the Andhra Pradesh Gazette for general information :-

ACT No. 24 of 2018

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MEDICAL PRACTITIONERS REGISTRATION ACT, 1968.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India as follows,-

1. (1) This Act may be called the Andhra Pradesh Medical Practitioners Registration (Second Amendment) Act, 2018.

Short title and Commencement.

(2) It shall be deemed to have come into force with effect on and from the 23rd July, 2018.

2. In the Andhra Pradesh Medical Practitioners Registration Act, 1968, in section 15B, the provisos shall be omitted.

Amendment of section 15B. Act No.23 of 1968.

3. The Andhra Pradesh Medical Practitioners Registration (Amendment) Ordinance, 2018 is hereby repealed.

Repeal of Ordinance No. 5 of 2018.

DUPPALA VENKATARAMANA,
Secretary to Government,
Legal and Legislative Affairs and Justice,
Law Department.